

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.232/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 2.1.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.

Petitioner : ReNew Power Private Limited (RPPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RPPL
Shri Girik Bhalla, Advocate, RPPL
Ms. Priyanka Vyas, Advocate, RPPL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder and to place on record the updated status of the matter. Considering the said request, the Commission permitted the Petitioner to file its rejoinder within three weeks.

2. The Petitioner is directed to file the information, on an affidavit, within two weeks, the status of commissioning of project corresponding to 300MW impugned LTA under instant Petition.

3. CTUIL is directed to file, on an affidavit, within two weeks, the status of connectivity granted for 400 MW and LTA granted, whether it has been transitioned to GNA Regulations or has been revoked or surrendered or any other status. Further, the status of payment of bilateral bills raised upon the Petitioner, alongwith action been by the CTUIL on non-payment of bilateral transmission charges.

4. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)